

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 982 of 2019

IN THE MATTER OF:

Deccan Chronicle Marketeers & Ors. ...Appellants

Vs

Deccan Chronicle Holdings & Anr.Respondents

Present:

For Appellants: Mr. Mahesh Thakur, Advocate.

**For Respondents: Mr. P.B.A. Srinivasan and Mr Parth Tandon,
Advocates for Respondent No. 2.**

**Mr. Shreyas Edupuganti, Advocate for Resolution
Applicant.**

Mr. Arjun Asthana, Advocate for RP

With

Company Appeal(AT) (Insolvency) No. 553 of 2019

IN THE MATTER OF:

IDBI Bank ...Appellant

Vs

Ms. Mamta Binani & Ors.Respondents

Present:

**For Appellant: Mr. Abhinav Vashisht, Sr. Advocate along with
Mr. Manmeet Singh, Ms. Nishtha Chaturvedi and
Ms. Ria Kohli, Advocates.**

**For Respondents: Mr. P.B.A. Srinivasan and Mr Parth Tandon,
Advocates for Respondent No. 3.**

**Mr. Shreyas Edupuganti, Advocate for Resolution
Applicant.**

Mr. Arjun Asthana, Advocate for RP

ORDER

20.03.2020

At the request of both sides, the matters are adjourned to **21st**

April, 2020.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Nn